GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 715 TO BE ANSWERED ON FEBRUARY 06, 2020

GUIDELINES FOR RETENTION OF GOVERNMENT ACCOMMODATION

No. 715. SHRI UPENDRA SINGH RAWAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the employees of autonomous organisations have to vacate their Government accommodations on taking up assignment in the personal staff of Hon'ble Ministers etc. and face difficulty in retaining their accommodation once they repatriate to their parent office;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to work on some guidelines applicable to all organisations regarding retention of the Government accommodation in such cases and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

- (a) & (b): The officers who are appointed in the personal staff of any Minister are allotted accommodation under Rule 33 of Central Government General Pool Residential Accommodation (CGGPRA) Rules, 2017, if they do not already have a GPRA accommodation. Otherwise they are entitled to retain their accommodation on appointment in personal staff of a Minister. On completion of their tenure with the Minister and on their repatriation to their parent Department, they may retain the accommodation if they are entitled for allotment of GPRA accommodation. In other cases, they may retain the accommodation for a period as allowed in Rule 40 of CGGPRA Rules, 2017 which is available on Directorate's website i.e www.estates.gov.in.
- (c): There are already CGGPRA Rules, 2017 which prescribe period of retention under different circumstances for Central Government employees. There is no other proposal under consideration.
